

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 34

**MA 3002/2019 CA 511/2020 CA 233/2021 CA 333/2023 CA 212/2023 IN
CP/3638(MB)2018**

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 13.02.2024

NAME OF THE PARTIES:

UNION OF INDIA

V/s

**INFRASTRUCTURE LEASING AND FINANCIAL
SERVICES LTD. & ORS.**

Section 241- 242 of the Companies Act, 2013

ORDER

Counsel Ankur Sood a/w Rane for the Applicant in CA 511/2020. Adv. Ravi Kadam a/w Adv. Rohan Kadam, Adv. Vichare i/b Adv. Abhishek for the Applicant are present in CA 333/2023. Adv. Avinash Bisht a/w Adv. Drishti Das, Adv. Roma i/b Adv. Amarchand Mangaldas for the Respondent in CA 511/2020 & 333/2023. Adv. Sonali Aggarwal i/b Adv. Dhruve for the Respondent No.1 in MA 3002/2019.45. Adv. Aditya Sikka a/w Mr. Meghav Gupta a/w Ms. Onshi Jakhar for the Union of India are present through VC, Adv Ishan Paradkar I/b J Shekhar Associates appearing for Respondent through VC present.

MA 3002/2019 & CA 212/2023

These Applications are listed wrongly on board. They are already listed on **20.02.2024**.

CA 511/2020

Ld. Counsel for the Applicant informs that the additional affidavit has been placed on record and the copy of same has been served. However, Counsel for the Respondent informs that the copy has been not been received by them. Counsel for the Applicant undertakes to have it served upon his personal E-mail ID. Registry is directed to list an application filed under Diary No.2709138/00024/2024. List this matter on Board on **05.03.2024**.

CA 233/2021

Both the parties seeks to place the written submissions on record. Two (2) weeks' time is granted. List this matter on Board on **05.03.2024**.

CA 333/2023

Heard Counsels for ILFS, Union & Applicant. **Reserved for Orders.**

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh